

IN THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

INDEX

In

Supplementary affidavit

In

Original Application No. 641 of 2023

In the Matter:

Suman Chauhan & 49 Others ... Petitioners**Versus****State of Uttar Pradesh & Others ... Respondents**

INDEX OF DOCUMENTS

S. No.	Particulars	Annexure	Page No.
1.	Supplementary Affidavit filed by Shri Sumit Mehta, S/o Sh. H.C. Mehta, authorised representative of Petitioner No. 23 – Smt. Rekha Mehta	—	3-6
2.	Copy of interim Status Quo Orders passed by Hon'ble High Court in Writ-C No. 40383/2023 (relating to Petitioners No. 33, 13, 32)	Annexure 1	7-7
3.	Copy of interim Status Quo Orders passed by Hon'ble High Court in Writ-C No. 18496/2023 (relating to Petitioners No. 2, 47, 39, 15, 42)	Annexure 2	8-11
5.	Copy of interim Status Quo Orders passed by Hon'ble High Court in Writ-C No. 18584/2023 (relating to Petitioner No. 41)	Annexure 3	12-16
6.	Copy of interim Status Quo Orders passed by Hon'ble High Court in Writ-C No. 14752/2023 & 17175/2022 (relating to Petitioners No. 6, 9, 14, 22, 30, 7, 46, 48)	Annexure 4	17-22

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7.	Copy of interim Status Quo Orders passed by Hon'ble High Court in Writ-C No. 22864/2023 (relating to Petitioners No. 19, 34)	Annexure 5	23-25
8.	Copy of interim Status Quo Orders passed by Hon'ble High Court in Writ-C No. 29042/2025 (relating to Petitioners No. 16, 35, 40, 20, 23, 5, 17, 44, 11, 12, 50, 37, 1, 24, 29, 4)	Annexure 6	26-28
9.	Copy of interim Status Quo Orders passed by Hon'ble High Court in Writ-C No. 34119/2025 (relating to Petitioners No. 8, 18, 3)	Annexure 7	29-30
10.	Copy of interim Status Quo Orders passed by Hon'ble High Court in Writ-C No. 20382/2023 (relating to Petitioners No. 49, 10)	Annexure 8	31-31
11.	Copy of interim Status Quo Orders passed by Hon'ble High Court in Writ-C No. 17895/2022 (relating to Petitioner No. 31)	Annexure 9	32-32
12.	Details of vacant plots and non-constructed properties of Petitioners No. 26 & 28	—	
13.	Copy of interim Status Quo Orders passed by Hon'ble High Court in Writ-C No. 17742/2022 (relating to Petitioners No. 25, 27)	Annexure 10	33-33
14.	Proof of service		34-34

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Air Commodore
Abhay Gupta (VSM)
(M. 9810832825)

Sumit Mehta
(8879222114)

Manoj Singh
(80706083151)

Name and Signatures of party in person/Authorized representatives

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
SUPPLEMENTARY AFFIDAVIT**

In

Original Application No. 641 of 2023

IN THE MATTER OF:

Suman Chauhan & 49 Others ... Petitioners

Versus

State of Uttar Pradesh & Others ... Respondents

To,

The Hon'ble Chairman of National Green Tribunal and his companion judges.

Respectively showeth as under:

1. **That I, Sumit Mehta, S/o Sh. H.C. Mehta, aged about 34 years, residing at 22, Chak Magraula, Plot 50 & 51, Phase 19, Chak Mangraula, Noida, Gautam Budh Nagar, Uttar Pradesh – 201301, am the son and authorised representative of Petitioner No. 23 – Smt. Rekha Mehta, and I am fully acquainted with the facts and circumstances of the present case.**
2. **That I am filing the present Supplementary Affidavit to place on record the complete details of writ petitions initiated by the petitioners herein.**
3. **That various writ petitions of the petitioners herein challenging the demolition orders (relating to their respective properties, alleged by authorities to be situated in the floodplains of river Yamuna) are presently pending before the Hon'ble High Court of Judicature at Allahabad & status quo order has been passed by Hon'ble High court as interim relief.**
4. **That the said details were compiled by me personally, after collecting individual case information from each of the petitioners & same is reproduced herein below with annexure numbers of interim relief order:**

Petitioner no. and details	Case details of Hon'ble High court	Anne xure
33.Rajiv Bali S/O Sh. Shri J.C. Bali, 13. Mohammed Sharique Farooqi S/O Sh. Shamshul Islam Farooqi, 32. Vinayak Sen S/O Sh. Gautam Sen	Wric C No. 40383 of 2023	1
2. Manoj Singh S/O Late Sh. Matwar	Wric C No. 18496/2023	2



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<p>Singh (Wife Meena Negi), 47.Amitav Deb S/O Sh. Late Sh A K Deb, 39. Parthasarthay P Dev S/O Sh. Late Dr. A.K. Dev, 15. Rachna Bhardwaj W/O Sh. Ambujaksh Bhardwaj, 42. Anil Singh Gahlawat S/O Sh. Late Sh Balbir Singh</p>		
<p>41.Ashwani Lall S/O Sh. Late Shri Lall Bahadur,</p>	<p>Wric C No. 18584/2023</p>	<p>3</p>
<p>6. Kewal Krishan Malhotra S/O Sh. Amarnath Malhotra, 9. Sanjay Tomar S/O Sh. Jagbir Singh, 14. Praful Munjial S/O Sh. Late Shri Surinder Munjial, 22. Ajeet Kumar Sinha S/O Sh. Late Sh. V P Sinha, 30. Rajneesh Chaubey S/O Sh. Paras Nath, 7. Hriday Pal Singh S/O Sh. K S Ahuja (wife Amrit Kaur ahuja), 46. Shipra Tripathi W/O Sh. Anindya Lala, 48. Vivek Shankar S/O Sh. Late Shri Sukumar Shankar</p>	<p>Wric C No. 14752 of 2023 & 17175 of 2022</p>	<p>4</p>
<p>19. Sudhir Kumar Singh S/O Sh. Late Sh. Deomangal Singh, 34. Babita Thakur W/O Sh. Ajit Prasad</p>	<p>Wric C No. 22864 of 2023</p>	<p>5</p>
<p>16.Rajeev Singhal S/O Sh. Ved Prakash Singhal, 35. Rajeev Puri S/O Sh. Late I.S. Puri, 40 Arun Narayan Tandon S/O Sh. Shiv Narayan Tandon, 20. Charanjit Singh S/O Sh. S Harcharan Singh, 23. Rekha Mehta W/O Sh. Harish Mehta(Sons Sumit Mehta & Pravin Mehta), 5. Jila Kaur W/O Sh. Nirmal Singh,</p>	<p>Wric C No. 29042/2025</p>	<p>6</p>



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- c. State Government of Uttar Pradesh
 - d. National Mission for Clean Ganga (NMCG)
6. However, the counter affidavits are still awaited.
 7. That the parties herein, in the present application before this Hon'ble Tribunal, have only one remedy available in law to challenge any forthcoming orders passed by the Hon'ble High Courts in the pending writ petitions, namely, by way of filing appropriate proceedings before the Hon'ble Supreme Court of India.
 8. That the facts stated above are true and correct to my knowledge.

PRAYER

It is therefore most respectfully prayed that this Hon'ble Tribunal may graciously:

- a. **Take the present Supplementary Affidavit on record;** and
- b. **Consider the enclosed updated lists and case details** while hearing and dispose of the present matter;
- c. **Pass such other or further orders** as this Hon'ble Tribunal may deem fit in the interest of justice.

Sumit

DEPONENT

(Sumit Mehta)

S/o Sh. H.C. Mehta
R/o 22, Chak Magraula, Plot 50 & 51,
Phase 19, Chak Mangraula, Noida,
Gautam Budh Nagar, U.P. – 201301
Son of Petitioner No. 23 – Rekha Mehta

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of paragraphs **1 to 8** of this affidavit are true and correct to my personal knowledge and nothing material has been concealed therefrom.

Verified at Delhi on the 26th day of November 2025.

Sumit

DEPONENT
(Signature)



Solemnly affirmed before me read
over & explained to the deponent
Sauraj Singh
NOTARY PUBLIC, DELHI

Commission Expiry
on 10 Feb 2030

26 Nov 2025

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ANNEXURE 1

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Court No. - 21

Case :- WRIT - C No. - 40383 of 2023

Petitioner :- Mohd. Sharique Farooqi And 4 Others

Respondent :- New Okhla Industrial Development Authority And Another

Counsel for Petitioner :- Sanjay Kumar Om

Counsel for Respondent :- C.S.C., Kaushalendra Nath Singh

Hon'ble Manoj Kumar Gupta, Acting Chief Justice Hon'ble Donadi Ramesh, J.

1. Learned counsel for the petitioners states that the instant impugned order is also under challenge in large number of writ petitions filed before this Court, leading being Writ-C No.10021 of 2023 wherein an order of status quo is in operation.
2. Learned counsel for the respondent-authority does not dispute the above factual position.
3. Connect and list with Writ-C No.10021 of 2023.
4. Parties will exchange affidavits in the meantime.
5. Till the next date of listing, status quo as on date shall be maintained by the parties.

(Donadi Ramesh, J.) (Manoj Kumar Gupta, A.C.J.)

Order date: 24.11.2023

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Petitioners Names

S.N.	Petitioner Name	Fathers Name
1	Mohd. Sharique Farooqi	Shamsul Islam Farooqi
2	Rajiv Bali	Jagdish Chandra Bali
3	Vinayak Sen	Gautam Sen
4	Vighnesh Sharma	Pradeep kumar sharma
5	Ramneek singh kochar	Kanwal Ajit Singh Kochar

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Chief Justice's Court**Case :-** WRIT - C No. - 18496 of 2023**Petitioner :-** Meena Negi And 7 Others**Respondent :-** New Okhla Industrial Development Authority And Another**Counsel for Petitioner :-** Sanjay Kumar Om, Praveen Kumar**Counsel for Respondent :-** C.S.C, Kaushalendra Nath Singh**Hon'ble Pritinker Diwaker, Chief Justice****Hon'ble Ashutosh Srivastava, J.**

Shri Kaushalendra Nath Singh, learned counsel for respondent-Development Authority prays for and is granted two weeks' time to file counter affidavit. One week thereafter is granted to the petitioners to file rejoinder affidavit.

Connect and list along with Writ-C No. 10021 of 2023.

Till the next date of listing, status quo, as on date, may be preserved.

Order Date:- 30.5.2023

CS/-

(Ashutosh Srivastava, J.)**(Pritinker Diwaker, C.J.)**

h.s.

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IN THE HON'BLE HIGH COURT OF JUDICATURE**AT ALLAHABAD**

Civil Misc. Writ Petition No.18496 of 2023

(Under Article 226 of Constitution of India)

(District – Gautam Buddh Nagar)

List of Petitioners

1. MeenaNegi w/o Manoj Singh Negi. Address: 16/07, Palm Road, Shipra Suncity, Indirapuram, Ghaziabad, Uttar Pradesh.
2. Amitava Deb S/O Shri A.K. Dev R/O 7/401, East End Apartments, Mayur Vihar Phase 1 Extension, near New Ashok Nagar Metro Station, Delhi-110096
3. Smt Asha Kakran W/O Sh Satya Pal Kakran AND Sh Satyapal Kakran S/O Late Sh Lal Singh R/O B-17, Manavsthali Apartment, Vasundhara Enclave, East Delhi, Delhi-96
4. Jaya Samaddar W/O ShSujoiy Kumar Samaddar AND Sujoiy Kumar Samaddar S/O Sh Anant Mohan Samaddar R/O 3/501, East End Apartments, Mayur Vihar Phase 1 Extension, near New Ashok Nagar Metro Station, Delhi-110096
5. Shri P Dev S/O ShriAsit Kanti Dev, R/O D305, Second level, Sarvoday Enclave, New Delhi
6. Smt. Sahar Siddiqui W/O Shri Azim Ahmed Siddiqui R/O C/O Azim Ahmed Siddiqui, House No. 148, Mohalla Shafat Pota, Amroha, District Amroha, Uttar Pradesh - 244221
7. Rachna Bhardwaj W/O ShriAmbujaksh Bhardwaj, R/O D-30, Paryavaran Complex, IGNOU Road, New Delhi -110030.

L.S.

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8. Anil Singh Gahlawat S/o Late Balbir Singh, R/o FG-12B, Parsanath Presting,
Sector-93A, Noida (U.P)Petitioners

Versus

1. New Okhla Industrial Development Authority, through its
CEO, Administrative Complex, Sector 6, Noida - 201301, District.
Gautam Budh Nagar, Uttar Pradesh, India

2. State of Uttar Pradesh, through its
Chief Secretary,
101, -B- Block, Lok Bhawan, U.P. Secretariat, Lucknow-
226001

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981

Chief Justice's Court**Case :-** WRIT - C No. - 10021 of 2023**Petitioner :-** Ratna Mitra**Respondent :-** New Okhla Industrial Development Authority And
2 Others**Counsel for Petitioner :-** Pushkar Mehrotra**Counsel for Respondent :-** A.S.G.I.,Ankur
Agarwal,Kaushalendra Nath Singh,Rajesh Tripathi**Hon'ble Pritinker Diwaker,Chief Justice****Hon'ble Saumitra Dayal Singh,J.**

Sri Ankur Agarwal, learned counsel appearing for the Development Authority and learned counsel appearing for respondent no. 2 pray for and are granted two weeks' time to file counter affidavit. Petition may have one week thereafter to file rejoinder affidavit.

List in the week commencing 2nd July, 2023.

Till the next date of listing, status quo as on date may be preserved.

Order Date :- 1.5.2023

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(S.D. Singh, J.)

(Pritinker Diwaker, C.J.)

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Chief Justice's Court**Case :- WRIT - C No. - 18584 of 2023****Petitioner :- Rahul Bhatt And Another****Respondent :- State Of U P And 2 Others****Counsel for Petitioner :- Devansh Misra****Counsel for Respondent :- C.S.C., Kaushlendra Nath Singh****Hon'ble Pritinker Diwaker, Chief Justice****Hon'ble Ashutosh Srivastava, J.**

Shri Kaushalendra Nath Singh, learned counsel for respondent-Development Authority prays for and is granted two weeks' time to file counter affidavit. One week thereafter is granted to the petitioners to file rejoinder affidavit.

Connect and list along with Writ-C No. 10021 of 2023.

Till the next date of listing, status quo, as on date, may be preserved.

Order Date:- 30.5.2023

CS/-

(Ashutosh Srivastava, J.)**(Pritinker Diwaker, C.J.)**

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IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

CIVIL MISC. WRIT PETITION NO. OF 2023

(Under Article 226 of the Constitution of India)

(District : Gautam Budha Nagar)

1. Rahul Bhatt son of Jawaharlal Bhatt, resident of House no. C-703,
Antriksh Greens, Sector 50, Noida, UP
2. Ashwani Lal son of Sh. Lal Bahadur, resident of A-12, Ground Floor,
Green Park Extension, South West Delhi, Delhi - 110016

----- Petitioners

Versus

1. State of U.P. through its Principal Secretary, Industrial Development,
Govt. of Uttar Pradesh, Lucknow.
2. New Okhla Industrial Development Authority (Noida), through its
Chief Executive Officer, Administrative Complex Sector 6, Noida
201301, District Gautam Budha Nagar, Uttar Pradesh.
3. District Magistrate, Gautam Budha Nagar, NOIDA Uttar Pradesh.

--- Respondents

To,

The Hon'ble the Chief Justice and His other companion Judges of the
aforesaid Court.

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The humble Petition on behalf of the above-named Petitioners most respectfully showeth as under:

1. That, this is the first writ petition filed by the petitioners with respect to the present cause of action and no other suit, application (including contempt application) or petition with respect to the said cause of action has been filed or is pending before this Hon'ble Court at Allahabad or its Lucknow Bench or any other Court of law.
2. That, neither the Petitioners nor his Counsel has received any notice of caveat either in person or through registered post.
3. That, by means of the instant petition the petitioners seek to assail the legality and validity of public notice dated 08.06.2022 as well as the consequential order dated 14.02.2023 passed by the Chief Executive Officer, NOIDA for removal of encroachment on an alleged flood plain zone of Hindon river/ Yamuna river.
4. That the following batch of Writ petitions on the similar subject matter are pending before this Hon'ble court, wherein this Hon'ble court has granted interim protection to the petitioners therein in some of the petitions. Copy of the interim orders passed by this Hon'ble Court are collectively enclosed herewith and marked as Annexure No. 1 to this petition. The details of such pending writ petitions are as under :

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- i. Writ Petition © No. 17895/2022 ("Abhiram Singh and 20 others versus State of UP and 2 others")
- ii. Writ Petition © No. 17568/2022 ("Suchit Malhotra and 8 others versus State of UP and 2 others")
- iii. Writ Petition © No. 18017/2022 ("Data Ram and 6 others versus State of UP and 4 others")
- iv. Writ Petition © No. 17909/2022 ("Anand and 4 others versus State of UP and Another")
- v. Writ Petition © No. 17903/2022 ("Kali Charan @ Kali Charan Chauhan and 5 others versus State of UP and Another")
- vi. Writ Petition © No. 17892/2022 ("Krishna Pal Singh versus State of UP and Another")
- vii. Writ Petition © No. 17742/2022 ("Rajesh Jamnani and Another versus Noida Authority and 2 others")
- viii. Writ Petition © No. 17711/2022 ("Kuldeep Sharma and Another versus State of UP and 2 others")
- ix. Writ Petition © No. 17877/2022 ("Vijay Kher and Another versus State of UP and 2 others")
- x. Writ Petition © No. 17876/2022 ("Vipin Sharma versus State of UP and 2 others")
- xi. Writ Petition © No. 17875/2022 ("Shradha Sinha versus State of UP and 2 others")

L.S.

Sumit

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- xii. Writ Petition © No. 17710/2022 ("Akash Yadav and 4 others versus State of UP and Another")
- xiii. Writ Petition © No. 17831/2022 ("Jaspreet Kaur and 6 others versus State of UP and 2 others")
- xiv. Writ Petition © No. 10021/2023 ("Ratan Mitra versus Noida and 2 others")
- xv. Writ Petition © No. 23221/2022 ("Rajesh Aggarwal and 10 others versus Noida and Another")
- xvi. Writ Petition © No. 8983 / 2023 ("Satyaveer Singh and 3 others versus State of UP and 2 Others")

5. That the facts leading to the present petition in a nutshell are as follows:

6. That, the petitioners are owners of following land / farm land situated at Village Chak Mangraula, Dostpur Mangrauli, Nangla Nangli, District Gautam Budh Nagar.

Sl.No.	Petitioners	Land / Farm Land numbers
1.	Rahul Bhatt	Farm no. 10, Phase 7, Green Beauty Farms, Sector 135, Noida (Village Dostpur, Mangroli Khaddar)
2.	Ashwani Lall	Farm no. 17A, Alaska Farms, Sector 135, Noida (Village Nangla Nangli)

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ANNEXURE 4

हरितकिसानकल्याणसमिति

(Harit Kishan Kalyan Samiti)

फार्म 10, फेस 10, ग्रामचकमंग्रोला, परगनादादरी, तहसीलवजिलागौतमबुद्धनगर 201304

Updated list of Members as of 11/06/2022

A number of residents of *inter alia* Sector 135, Noida, who are residents of/owners of farm land/agricultural land in the area and are desirous of becoming members of the Society to further the aims and objectives of the Society and appropriately represent their rights under law. Accordingly these members were included in the Society in the manner contemplated under the Society's Memorandum and Rules.

The updated list of members of the Society as of 11/06/2022 has therefore been detailed below. Some details of members relating to registration number (to the extent available) is pending and shall be subsequently updated by the Society:

S.No.	Member's Name	Plot No/Phase No.	Registry No. (To the extent provided/available)
1.	Abhay Gupta	Plot 56 & 56 A / Phase 15A	22272
2.	Ajeet Kumar Sinha	Plot No 68,69,70,71	14251
3.	Ambujaksh Bhardwaj	Plot 29 A & B / Ph 15	--
4.	Meeta Saxena/ Sandeep Saxena	Plot 45 A / Ph 2A	9355/9374
5.	Anindya Lala & Shipra Tripathi	89CD, Phase 19	--
6.	Anjana Mehta	Plot 53-54 / Ph 5	--
7.	Anubhav Vij	Plot no.8 / phase 17	--
8.	Arun Kaushal	Plot 44-46 / Ph 1A	--
9.	Arvind Maurya	Plot 42 / Ph 19	--
10.	Ashish Chakarvarty	Plot 38 / Ph 19	--
11.	Ashish Dutta	Plot 54 / Ph 1	--
12.	Ajoy Kumar	Plot 4-5 / Ph 17	40846
13.	Vibha Yadav and Akshat Mudgil	Plot 30 , Phase 19	2948 & 6817
14.	Manbhavati Dubey, Hari Om Dubey, Pragaya Dubey, Divya Dubey	95,96,96A, 96B, GBF	SD- UP28379140350216T & UP28377237606606T
15.	Amrit Akur Ahuja & HPS Ahuja	Plot 59 / Ph 1	10595
16.	KB Srinivas	Plot 6 / Ph 14	--
17.	Kewal K Malhotra	Plot 8 / Ph 17	--
18.	Maninder Singh Banga	Plot 7A / Ph 5	--
19.	Parthasarthy P Dev	Plot 29 B / Ph 17	--

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Harit Kisan Kalyan Samiti

President/Treasurer/General Secretary



Harit Kisan Kalyan Samiti

President/Treasurer/General Secretary

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हरितकिसानकल्याणसमिति

(Harit Kishan Kalyan Samiti)

फार्म 10, फेस 10, ग्रामचकमंग्रोला, परगनादादरी, तहसीलवजिलागोतमबुद्धनगर 201304

		Ph16	
20.	Prince Saxena	Plot 22, 23 / Ph 3	--
21.	Bimla Devi and Vijay Kumar	Plot 22-22 A / Ph 2B	23355 & 23353
22.	Rachit Ranjan	Plot 16 / Ph 17	--
23.	RajaneeshChaubey	Plot 18 B / Ph 9	38377 & 40325
24.	Abhishek Goyal & Rajat Goyal	40/2M	IN-UP08472021412434S
25.	Renu Bhargava/Sangeeta Khosla	Plot 10 D / Ph 18A	--
26.	Sanjay Bhat	Plot 11 / Ph 9	--
27.	Sanjay Mahajan , Meena Mahajan	Plot 28, Phase 14	34041
28.	Santosh	Plot 52 / Ph 15	--
29.	Subas Acharya	Plot 53 A / Ph 14	--
30.	Sunjoy Joshi	Plot 10 / Ph 8	--
31.	Deepika Srivastav	Plot No 15, Phase 1	26878
32.	Tara Chandra Upreti	Plot 82-85 / Ph 19	--
33.	Varun Mathur & Vibha Mathur	Plot 3	18893
34.	Anju Jain/ Neelam Mehta. Shashi Jain	Plot 6, Phase 5	17723
35.	Vivek & Ila Shankar	Plot 81, Phase 1	35734
36.	Abhishek Mishra	Plot No 56, Phase 2	--
37.	Alka Thakur	Phase 2	--
38.	Ajay Gupta/Rahul	Plot No 311, Phase 7A	--
39.	Amrik Singh / Rashpal Singh	Plot 1 / Ph 1	--
40.	Manoj Kumar Chanana	Plot No 42, Phase 5	22553
41.	ECHS Health care services private limited	Phase 19	17233
42.	Pankaj Verma & Polly Verma		201900743032207/9983
43.	Praful Munjial	Plot No 12, Phase 17 A	29711
44.	Puja Malani wife of Vinay Malani	Farm No. 27/Phase 19	19987
45.	Sanjay Tomar	Phase 6,Phase 4	--
46.	Sapna Malhotra	Plot No 48	36309

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Harit Kisan Kalyan Samiti

President/Treasurer/General Secretary



Harit Kisan Kalyan Samiti

President/Treasurer/General Secretary

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हरितकिसानकल्याणसमिति

(Harit Kishan Kalyan Samiti)

फार्म 10, फेस 10, ग्रामचकमंग्रोला, परगनादादरी, तहसीलवजिलागौतमबुद्धनगर 201304

		Phase 19A	
47.	Farhan	Plot No 26-27 / Ph 17	--
48.	Shubham Sahai Dr	Plot No 2, Phase 17 B	32946
49.	Shahnawaz Khan	Plot No 3, Phase 17 B	24915
50.	Suresh Thakur	Plot 23 A / Ph 2 B	--
51.	Tejasvi Kaushik / Girish	Plot no.72/ phase 7A	IN-UP08456965864286S / IN-UP08468699584781S
52.	Usha Gandhi/Tina Gandhi	27, Phase 14	15847
53.	Kamla Khandelwal		Book No 01/ Cover No 12528 Page No 217-290, S.No 2827 Book No 01/ Cover No 16312 Page No 129-184, S.No 21385

President

Mr. Ajay Khandelwal
Harit Kishan Kalyan Samiti

President/Treasurer/General Secretary



General Secretary

Air Cmde. Abhay Gupta
Harit Kishan Kalyan Samiti

President/Treasurer/General Secretary

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Chief Justice's Court

Case :- WRIT - C No. - 14752 of 2023

Petitioner :- Harit Kisan Kalyan Samiti

Respondent :- New Okhla Industrial Development Authority
And 2 Others

Counsel for Petitioner :- Pushkar Mehrotra

Counsel for Respondent :- A.S.G.I.,C.S.C.,Kaushalendra Nath
Singh

Hon'ble Pritinker Diwaker,Chief Justice

Hon'ble Saumitra Dayal Singh,J.

At the outset, a preliminary objection has been raised regarding maintainability of the petition. However, merit's issue may also be involved.

Let counter affidavit be filed.

Connect and list with Writ C No.10021 of 2023.

Order on C.M. Stay Application No.1 of 2023

Since individual petitioners are not before this Court and since individual facts have not been brought on record, there is no occasion to pass omnibus interim order at this stage.

The application is rejected.

Order Date :- 1.5.2023

Manish Himwan

(S.D.Singh, J.) (Pritinker Diwaker, C.J.)

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Court No. - 21991

Case :- WRIT - C No. - 17175 of 2022

Petitioner :- Harit Kisan Kalyan Samiti

Respondent :- New Okhla Industrial Development Authority And 2 Others

Counsel for Petitioner :- Nitin Chandra Mishra

Counsel for Respondent :- C.S.C.,Kaushalendra Nath Singh

Hon'ble Manoj Kumar Gupta,J.

Hon'ble Sameer Jain,J.

Supplementary affidavit filed today is taken on record.

On oral prayer made by learned counsel for the petitioner that the matter is extremely urgent as it involves demolition, we sent for the record of the case and it is heard in presence of learned counsel for the parties.

Heard Sri Vijay Singh, learned Senior Advocate assisted by Sri Nitin Chandra Mishra, learned counsel for the petitioner; Sri Manish Goel, learned Additional Advocate General for the respondents and Sri Anuj Srivastava, learned counsel for NOIDA. With their consent, this writ petition is being disposed of finally without inviting a formal counter affidavit.

The petitioner is a registered Society and has filed the instant petition espousing the cause of its members. The list of members of the petitioner-Society is given in Annexure-2 to the supplementary affidavit. According to the said list there are 53 members in the petitioner-Society. The petitioner has assailed a public notice dated 8.6.2022 issued by respondent no. 1 i.e New Okhla Industrial Development Authority (in short, 'NOIDA') stating that in the notified area, falling under its jurisdiction, no construction activity is permissible without its approval. Recently a number of illegal constructions have been raised in the development area which is flood plain zone of river Ganga/Hindon and that too without getting any building plan sanctioned. It has been clearly mentioned in the notice that all constructions in the notified area/flood plain zone are illegal and should be removed forthwith, failing which, it would be demolished by the respondent-authority.

Sri Vijay Singh, learned counsel for the petitioner submitted that most of the constructions raised by members of the petitioner-society dates back to the year 2010 and that no impact assessment as provided under the second proviso to paragraph-6(3) of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 has been undertaken
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impugned public notice and is now threatening to demolish the constructions. It is further submitted that the members of the petitioner-society have not been served with any individual notice and merely on basis of impugned public notice, the NOIDA authority is threatening to demolish the constructions.

On the other hand, Sri Manish Goyal, learned Additional Advocate General has invited our attention towards various proceedings and reports submitted before the National Green Tribunal by Yamuna Monitoring Committee and tried to contend that the NOIDA Authority while issuing public notice has acted strictly in accordance with law.

On a query made by Court as to whether there is in existence any individual demolition orders against members of the petitioner society or other persons who are getting affected by the impugned public notice, he admits that there is no individual order in existence. He tried to contend that it is difficult for the authority to identify the actual owner/occupier of the plot/land over which such constructions have been raised, therefore, individual notice/order has not been issued so far. He, however, states that in case, the petitioner-society and its members file objection in pursuance of impugned public notice, treating it to be a show cause notice, the NOIDA Authority will decide the same and will not take any action, till the disposal of the objection.

We are of the opinion that the aforesaid course, if adopted, will sub-serve the ends of justice. We, accordingly, permit the petitioner-society and its members to file objection within **ten days** in pursuance of the impugned public notice, as also agreed to by learned counsel for the petitioner, and in which event, the same shall be decided by respondent no. 2 by means of a speaking order. For a period of **twenty days** from today, the status quo as of date shall be maintained by all the parties.

In case, the petitioner and its members fail to file objection within **ten days** from today, it shall be open to the respondent-authority to proceed further in pursuance of the impugned public notice.

The petition stands **disposed off**, accordingly.

Order Date :- 14.6.2022/Ankita

(Sameer Jain,J.)

(Manoj Kumar Gupta,J.)

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993 ANNEXURE 5

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

Civil Misc. Stay Application No. of 2023
(Under Chapter XXII Rule 1 of The High Court Rules)
On Behalf of petitioner
IN

Civil Misc. Writ Petition No. of 2023
(Under Article 226 of Constitution of India)
(District – GautamBuddh Nagar)

S.N.	Petitioner Name	Fathers Name	Age	Communication Address
1	Yashpal Rana	OM Prakash Rana	45	Gunjan Farm, Farm No. 31A, Phase-4, Alaska Farms, Sector 135, Noida, U.P. 201304
2	Manoj Kumar Singh	Gaya Nath Singh	51	18194, ATS Advantage, Ahinsa Khand-1, Indirapuram, Ghaziabad, U.P. 201014
3	Amrit Kaur Ahuja w/o Harminder Pal Singh Ahuja	Late S. Narinder Singh	60	M-166, First Floor, Greater Kailash-2, New Delhi-110048
4	Sudhir Kumar Singh	Dev Mangal Singh	65	74-A Pocket B HIG flats Express View Apt. Sec 105 Noida 201301
5	Kishore Singh	K. Chiman Singh	64	B-158 first floor sector 44 Noida Uttar Pradesh 201303
6	Ms Babita Thakur w/o Ajit Prasad		51	I-504, Green Arch Apartment, Greater Noida West, Bisrakh, Gautam Budh Nagar, U.P. 201306
7	Rachit Gupta	Mukesh Gupta	38	Address - C - 185 Surya Nagar Ghaziabad U.P.- 201011
8	Smt Nirmal Jain w/o		77	H.No. 603, OASIS EMERALD

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	Ravindra Kumar Jain			HEIGHTS, RAMPRASTHA GREENS, SECTOR-7 Vaishali, Ghaziabad Uttar Pradesh- 201012
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.....Petitioners

Versus

1. New Okhla Industrial Development Authority, through its
CEO, Administrative Complex, Sector 6, Noida - 201301, District.
Gautam Budh Nagar, Uttar Pradesh, India
2. State of Uttar Pradesh, through its Chief Secretary, 101, -B- Block,
Lok Bhawan, U.P. Secretariat, Lucknow-226001

..... Respondents

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Chief Justice's Court**Case :-** WRIT - C No. - 22864 of 2023**Petitioner :-** Manoj Kumar Singh And 7 Others**Respondent :-** New Okhla Industrial Development Authority And Another**Counsel for Petitioner :-** Sanjay Kumar Om, Praveen Kumar**Counsel for Respondent :-** CSC, Kaushalendra Nath Singh**Hon'ble Pritinker Diwaker, Chief Justice****Hon'ble Ashutosh Srivastava, J.**

Shri Kaushalendra Nath Singh, learned counsel for respondent-Development Authority prays for and is granted two weeks' time to file counter affidavit. One week thereafter is granted to the petitioners to file rejoinder affidavit.

Connect and list along with Writ-C No.10021 of 2023.

Till the next date of listing, status quo, as on date, may be preserved.

Order Date :- 27.7.2023

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(Ashutosh Srivastava, J) (Pritinker Diwaker, CJ)

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ANNEXURE 6
High Court of Judicature at Allahabad
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PENDING

Case Status - WRIT - C (WRIC)-[29042/2025]

[Diary/Token No.: 17670682025]

Generated on : 29-08-2025 at 04:43:59 pm

Filing No.	CIVIL12/178706/2025	Filing Date : 20-08-2025
CNR	UPHC054341082025	Date of Registration : 22-08-2025

Case Status

First Hearing Date	26th August 2025
Next Hearing Date	Date Fixed for Date: 24-09-2025 -- (Connected with WRIC/29005/2025)
Coram	
Bench Type	Division Bench
Causelist Type	Daily Cause List
State	UTTARPRADESH
District	GAUTAM BUDDH NAGAR

Petitioner/Respondent and their Advocate(s)

Petitioner	Respondent
<ol style="list-style-type: none">1. RAJIV SINGHAL AND 29 OTHERS2. GITANJALI PURI3. RAJEEV PURI4. ARUN NARAYAN TANDON5. DOLLY TANDON6. CHARANJEET SINGH7. PRAVEEN MEHTA8. SUMIT MEHTA9. JILA KAUR10. ROSY ARORA11. NIDHI GOYAL12. SHREY GOYAL13. ANURAG KHERA14. RAJESH GHEI15. RAKESH RAVINDRA PANDITA16. ANITA PANDITA17. MANEESH DHAWAN18. MEENA DHAWAN19. ARUN KUSHWAHA20. NEERU KAUSHAL21. SUMAN CHAUHAN22. T HAMLESH NANDHINI23. ROHIT NAYAR24. SANJEEV KUMAR JHA25. AMRIT KAUR AHUJA26. HARMINDRA PAL SINGH AHUJA27. MARIAM ALI28. AMJAD ALI29. TARUN FLUO CHEM PVT. LTD. THROUGH ITS DIRECTOR30. SHUBHRA SINHA <p>Advocate - SANJAY KUMAR OM(A/S0152/2012),ANITA KUSHWAHA(A/A0355/2024)</p>	<ol style="list-style-type: none">1. NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY AND ANOTHER2. STATE OF UTTAR PRADESH, THROUGH ITS CHIEF SECRETARY <p>Advocate - C.S.C.(CSC/2012)</p>

Category Details

Category	U.P. INDUSTRIAL AREA DEVELOPMENT ACT 1976 (340100)
Sub Category	Miscellaneous (340190)

Disclaimer: Status report is based on data available on CCMS servers.

Printed on 29-08-2025 at 04:43:32 pm

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HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 29042 of 2025

Rajiv Singhal And 29 Others

.....Petitioner(s)

Versus

New Okhla Industrial Development Authority And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Anita Kushwaha, Sanjay Kumar Om
Counsel for Respondent(s)	:	C.S.C.

Court No. - 29

**HON'BLE MAHESH CHANDRA TRIPATHI, J.
HON'BLE NAND PRABHA SHUKLA, J.**

1. Heard Sri Sanjay Kumar Om, learned counsel for the petitioners, Ms. Ishita Sand holding brief of Ms. Anjali Upadhyaya, learned counsel appearing for the Development Authority and learned Additional Chief Standing Counsel for the State-respondent.

2. The instant writ petition has been preferred inter-alia with following reliefs:-

"1. Issue a writ, order or direction in the nature of certiorari quashing the public notice dated 08.06.2022 (Annexure-1 to the writ petition) issued by the Chief Executive Officer, NOIDA, District Gautam Budha Nagar (Respondent no. 1);

2. Issue a writ, order or direction in the nature of certiorari quashing the consequential order dated 02.12.2023 & 14.02.2023 (Annexure-2 & 3 respectively to the writ petition) passed by the Chief Executive Officer, NOIDA, District Gautam Budha Nagar/(Respondent no. 1);

3. Issue a writ, order or direction to the respondents to demarcate the flood plain of river Yamuna near petitioners villages as per the provision made in River Ganga (Rejuvenation, Protection And Management) Authorities Order 2016 Dated 07. 10. 2016."

3. Learned counsel for the petitioners vehemently submits that multiple cases involving the same controversy had been entertained by the Coordinate Bench of this Court since 2022. He relied upon the averment made in paragraph 36 of the writ petition, wherein, full description is being given of pending writ petition with leading Writ C No. 10021 of 2023 (Ratna Mitra vs. Noida and 2 Others). He submits that in the said proceeding, as an interim measure, the parties were directed to maintain status quo. He has further placed reliance on paragraph 27 of the writ petition, wherein, it is averred that the distance of the plots from the river bank is approximately 4-5 kms away from river bank and as such, it does not fall within the area of High Flood Level (in short 'HFL'). Moreover, the temporary construction does not cause any hindrance and obstruction in smooth flow of the river. He contends that in arbitrary manner, the

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WRIC No. 29042 of 2025

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respondent authority had adopted pick and choose policy to carry out demolition of petitioner's temporary construction. He submits that the present writ petition may be tagged along with Writ C No. 10021 of 2023, wherein, the pleadings have already been exchanged and interim relief may also be accorded to the petitioners.

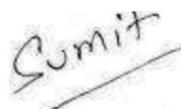
4. Let the matter be connected along with record of Writ C No. 10021 of 2023.

5. All the respondents are accorded three weeks' time to file counter affidavit. Rejoinder affidavit may be filed within one week thereafter.

6. List on 24.09.2025. Meanwhile the parties shall maintain shall maintain status quo as of today and the petitioners are also restrained not to carry out any further development over the disputed plots or to create any third party interest over the plots in question.

August 26, 2025
Puspendra

(Nand Prabha Shukla,J.) (Mahesh Chandra Tripathi,J.)



ANNEXURE 7

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A T A T A T A T A of Judicature at Allahabad

PENDING

Case Status - WRIT - C (WRIC)-[34119/2025]

[Diary/Token No.: 20107292025]

Generated on : 26-09-2025 at 06:12:48 pm

Filing No.	CIVIL12/203535/2025	Filing Date : 13-09-2025
CNR	UPHC054948522025	Date of Registration : 21-09-2025

Case Status

First Hearing Date	25th September 2025
Next Hearing Date	
Coram	
Bench Type	Division Bench
Causelist Type	Daily Cause List
State	UTTARPRADESH
District	GAUTAM BUDDH NAGAR

Petitioner/Respondent and their Advocate(s)

Petitioner	Respondent
1. MEGHA ABHAY GUPTA AND 15 OTHERS 2. ABHILASHA ABHAY GUPTA 3. ANURAG SEHGAL 4. USHA VERMA 5. VIJAY KUMAR AGARWAL 6. UDITA AGARWAL 7. ROHIT KUMAR RANA <small>Page rendered in 0.0120 seconds.</small> 8. HARSH RANA 9. SHALU RANA 10. HARSHITA RANA 11. DEEPAK GUNWANT 12. JATINDER BHATIA 13. HASAN ISMAIL SIDDIQIE 14. SHAAN SIDDIQIE 15. DINESH KUMAR TYAGI H.U.F. THROUGH DINESH KUMAR TYAGI 16. SHUBHAM SAHAI Advocate - SANJAY KUMAR OM(A/S0152/2012),ANITA KUSHWAHA(A/A0355/2024)	1. NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY, THROUGH ITS CEO AND 2 OTHERS 2. DISTRICT MAGISTRATE OF GAUTAM BUDH NAGAR, COLLECTORATE OFFICE, GREATER NOIDA, 3. STATE OF UTTAR PRADESH, THROUGH ITS CHIEF SECRETARY, 101, -B-BLOCK, LOK BHAWAN, U.P. SECRETARIAT, Advocate - C.S.C.(CSC/2012),KAUSHALENDRA NATH SINGH(A/K0175/2012)

Category Details

Category	U.P. INDUSTRIAL AREA DEVELOPMENT ACT 1976 (340100)
Sub Category	Miscellaneous (340190)

Order/Judgement

#	Date	Order/Judgement	Combined Order/Judgment Sheet
1	25-09-2025	view	view

Disclaimer: Status report is based on data available on CCMS servers.

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HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 34119 of 2025

Megha Abhay Gupta And 15 Others

.....Petitioner(s)

Versus

New Okhla Industrial Development Authority,
Through Its Ceo And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anita Kushwaha, Sanjay Kumar Om
Counsel for Respondent(s)	: C.S.C., Kaushalendra Nath Singh

Court No. - 29
(Sl.No.43)

HON'BLE MAHESH CHANDRA TRIPATHI, J.
HON'BLE ANISH KUMAR GUPTA, J.

1. Heard learned counsel for the petitioners, Ms. Uttra Bahuguna, learned Additional Chief Standing Counsel for the State-respondent and Sri Kaushalendra Nath Singh learned counsel for the Development Authority.
2. Let the matter be connected along with record of Writ C No. 29042 of 205.
3. All the respondents are accorded three weeks' time to file counter affidavit. Rejoinder affidavit may be filed within one week thereafter.
4. Meanwhile the parties shall maintain status quo as of today and the petitioners are also restrained not to carry out any further development over the disputed plots or to create any third party interest over the plots in question.

(Anish Kumar Gupta,J.) (Mahesh Chandra Tripathi,J.)

September 25, 2025

Ashish Pd.

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ANNEXURE 8

Court No. 474 **1001**

Case :- WRIT - C No. - 20382 of 2023

Petitioner :- Ankit Gupta And 29 Others

Respondent :- State Of U.P. And 2 Others

Counsel for Petitioner :- Abhay Pratap Singh

Counsel for Respondent :- C.S.C.,Kaushalendra Nath Singh

Hon'ble Ashwani Kumar Mishra,J.

Hon'ble Ashutosh Srivastava,J.

List of the fresh matters have been revised.

Sri Ridam Gupta holding brief of Sri K.N. Singh, learned counsel for respondents.

None appears on behalf of the petitioner in the revised list.

List this matter in the third week of July, 2023 before appropriate court.

Order Date :- 16.6.2023

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Court No. 132 **1002**

Case :- WRIT - C No. - 17895 of 2022

Petitioner :- Abhiram Singh And 20 Others

Respondent :- State Of U P And 2 Others

Counsel for Petitioner :- Vishakha Pande, Abhay Pratap Singh, Sr. Advocate

Counsel for Respondent :- C.S.C., Kaushalendra Nath Singh

Hon'ble Mrs. Sunita Agarwal, J.

Hon'ble Vikram D. Chauhan, J.

Supplementary affidavit be filed in the Registry.

Connect and put up this matter along with Writ-C No. 17568 of 2022 (Suchit Malhotra And 8 Others vs. State Of U P And 2 Others) on the date fixed therein.

Order Date :- 29.6.2022

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Court No. - 32 ANNEXURE 10

1003

Case :- WRIT - C No. - 17742 of 2022

Petitioner :- Rajesh Jamnani And Another

Respondent :- New Okhla Industrial Development Authority
And 2 Others

Counsel for Petitioner :- Zain Abbas, Ram Krishna Pandey

Counsel for Respondent :- C.S.C., Kaushalendra Nath Singh

Hon'ble Mrs. Sunita Agarwal, J.

Hon'ble Vikram D. Chauhan, J.

Connect and list along with Writ C No.17568 of 2022.

Learned counsel appearing for the respondents prays for and is granted three weeks time to file counter affidavit.

One week, thereafter, to the petitioner to file rejoinder affidavit.

The action taken by the respondent pursuant to the public notice dated 08.06.2022 shall be subject to the result of the writ petition.

Order Date :- 28.6.2022

Harshita

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Supplementary Affidavit by applicant in OA 641/2023

manoj@synergyinfracon.com <manoj@synergyinfracon.com>

Wed, Nov 26, 2025 at 6:04 PM

To: csup@nic.in, ceodelhi.djb@nic.in, ceifcd@gmail.com, csdelhi@nic.in, fciwrd@gmail.com, ceo@noidaauthorityonline.com, eincididuplu-up@nic.in, contactdfccil@dfcc.co.in, dmgbn@nic.in

Cc: abhay gupta <tony51aoc@rediffmail.com>, Consultant Judicial-NGT <judicial-ngt@gov.in>

Dear Sirs,

> You are respondents in the Original application no. 641/2023 (Suman Chauhan and 49 others VS Govt of Uttar Pradesh and others) filed in the Hon'ble NGT. Please find herewith enclosed copy of the **supplementary affidavit** filed by the applicants/petitioners for withdrawal of the current matter.

> Original petition has already been served to you earlier.

>

> Regards

> Manoj Singh (Original Applicant)

> 8076083151



Supplementary application

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